

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5093
ANSWERED ON:08.05.2012
ALLOTMENT OF DDA FLATS TO SCS AND STS
Karwariya Shri Kapil Muni

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total number of flats allotted by the Delhi Development Authority(DDA) to the persons belonging to the Scheduled Castes and Scheduled Tribes category during the last five years;
- (b) the number of allottees who have sold their flats to the persons belonging to other castes, so far;
- (c) whether these flats can be transferred to other persons and if so, the reasons therefor;
- (d) whether the Government proposes to impose heavy penalty on the allottees belonging to SC/ST category for transfer/resale of the allotted flats; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Delhi Development Authority (DDA) has stated that 6864 flats were allotted to the persons belonging to Scheduled Castes and Scheduled Tribes category during the last five years i.e. from 2007 to 2011.
- (b): Delhi Development Authority (DDA) has informed that no such records are maintained since the allotted flats are on freehold basis and after execution of Conversion Deed in favour of the allottee, DDA exercises no control on subsequent transfer.
- (c): Yes, Madam. DDA has informed that these flats can be sold to other persons as well, since these flats being allotted on freehold basis, no such restrictions, on their further sale can be exercised.
- (d) & (e): Doesn't arise in view of reply at (b) &(c) above.